

Licences to Beer Units

413. SHRI BRJ BHUSHAN TIWARI:
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of licences issued by Government for manufacturing beer during the last two years;

(b) the number of licences issued during the period from 1 December, 1989 till date;

(c) whether Government propose to provide foreign exchange also for import of machinery or technology for the purpose; and

(d) the procedure being adopted by Government for issuing licences for manufacturing beer?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Information is being collected and will be laid on the Table of the House.

(b) Nil

(c) Manufacture of beer is a low priority industry. Machinery and technology are indigenously available. Normally foreign exchange will not be provided by Government for import of machinery or technology and any such proposal will be considered on merits.

(d) Applications for the grant of Industrial Licence for the manufacture of beer are considered in accordance with the procedure laid down in the Industries (Development and Regulation) Act, 1951 as amended from time to time and the Rules made thereunder.

Soft Drink by Pepsi

414. SHRI BRJ BHUSHAN TIWARI:
Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the quantity of soft drinks Pepsi company has been allowed to produce; and

(b) the extent to which the concentrate and the number of bottling plants have been permitted to be imparted by the company?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) M/s. Pepsi Foods Private Limited have been granted a Letter of Intent for the manufacture of Soft Drink Concentrates for an annual capacity of 20,000 units (One unit produces 1800 cases, each case of 24 services of 225 milli litres each).

(b) The requisite information is being collected and will be laid on the Table of the House.

[English]

Production and Demand of Sugar

415. SHRI PYARE LALKHANDELWAL:
DR. A.K. PATEL:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the estimated demand and production of sugar in the country during the current year;

(b) the steps proposed to be taken to meet the shortfall of sugar in the country, if any during the same period;

(c) whether any new sugar factories were set up which started production of

sugar this year and if so, the details thereof;

(d) whether Government propose to set up more sugar factories in private and cooperative sectors; and

(e) if so, the guidelines therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Sugar production and requirement during the cur-

rent season is likely to be about 109 lakh tonnes and about 103-104 lakh tonnes respectively.

(b) The aforesaid production together with the carryover stocks at the beginning of the season would be sufficient to meet the internal demand of sugar during the current season.

(c) The details of new sugar factories which have gone into production during the current season 1989-90 are as under:—

<i>S.No.</i>	<i>Name of the factory</i>	<i>Daily cane crushing crusing capacity (TCD)</i>	<i>Sector</i>
1	2	3	4
1.	M/s. Rajshree Sugar and Chemicals Ltd., Periyakulam, District Madurai (T.N)	2500	J.S.
2.	Thiru Arooran Sugars Ltd., Tq. Papanasam, Distt. Thanjavur (TN)	2500	J.S
3.	T.N. Coop. Sugar Fedn. Ltd. Sethiathopa, Distt. South Arcot (T.N.)	2500	Coop.
4.	U.P. Coop. Sugar Factories Fedn. Ltd., Sneh Road, Distt. Bijnor (U.P)	2500	Coop.

(d) and (e). Central Government have announced the guidelines for licensing of new units and expansion of existing sugar factories vide Press Note dated 23.7.90, a copy of which is given below as Statement. Applications for grant of new licences will be examined accordingly.

STATEMENT

PRESS NOTE DATED 23.7.1990

GOVERNMENT OF INDIA

MINISTRY OF INDUSTRY

DEPARTMENT OF INDUSTRIAL DEVELOPMENT

Press Note No. 4 (1990 Series)

Subject:— Guidelines for licensing of new and expansion of existing sugar factories during the Eighth Five Year Plan

In supression of the guidelines for licensing of sugar factories as contained in this Ministry's Press Note No.1 (1987 series) dated 2nd January, 1987, Press Note No.2

(1987 series) dated 9th February, 1987, Press Note No 12 (1989 series) dated 11th May, 1989 and Press Note No 27 (1989 series) dated 19th October, 1989, the following guidelines have been formulated for licensing of new and expansion of existing sugar factories —

- (i) New sugar factories will continue to be licensed for a minimum economic capacity of 2500 Tonnes cane crush per day (TCD) There would not be any maximum limit on such capacity No relaxation of minimum economic capacity for backward areas or in the areas under-developed from the point of view of sugarcane availability will be permitted
- (ii) Licences for new sugar factories will be issued subject to the condition that there is no sugar mill within a radial distance of 15 Kms The applicant does not have to produce any certificate clearance regarding cane availability or potential for development of cane
- (iii) All new licences will be issued with the stipulation that cane price will be payable on the basis of sucrose content of the sugar cane
- (iv) Other things being equal, preference in licensing will be given to proposals from the cooperative sector and the public sector, in that order, as compared to the private sector
- (v) While granting licences for new sugar factories, industrial licences in respect of downstream units for the use of molasses i.e. industrial alcohol etc will be given readily
- (vi) Priority will be given to factories

with capacity of less than 2500 TCD to expand to the aforesaid minimum economic capacity.

2 Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted directly to the Secretariat for Industrial Approvals in the Department of Industrial Development in Form 'IL' alongwith the prescribed fee of Rs 2500/-

3 The procedure and the guidelines as given above are brought to the notice of the entrepreneurs for their information and guidance

F No 10(133)/86-LP New Delhi, the 23rd July, 1990

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above press note

Sd/-
(JAYALAKSHMI JAYARAMAN)
Deputy Secretary to the
Govt of India

Principal Information Officer,
Press Information Bureau,
New Delhi

Anti-Beggary Act in Punjab

416 BABA SUCHA SINGH: Will the Minister of WELFARE be pleased to state:

(a) district-wise number of beggars in Punjab,

(b) whether these beggars are local or migrants, and

(c) the reasons for not implementing Anti-Beggary Act in the State?